

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75357 of 2016

(Arising out of Order-in-Original No. 33/Commr/ST-II/Kol/2015-16 dated 23/12/2015 passed by Commissioner of Service Tax-II, Kolkata.)

M/s. Rajprotim Agencies Pvt. Ltd.

(49/48, Prince Golam Mohammed Shah Road,
Tollygunge Ho. Kol-700033)

VERSUS

Commr. of Service Tax-II, Kolkata

(Kendriya Utpad Shulk Bhawan,
(3rd Floor), 180, Shantipally, Rajdanga Main Road,
Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Mrs. K. Kalpana & Debapriya Sue, Authorized Representative for the
Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76165/2025

Date of Hearing : 5TH May 2025

Date of Decision : 5th May 2025

PER R. MURALIDHAR

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(K. Anpazhakan)
Member (Technical)**

Pooja